



తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 10th February, 2023.

L.A. BILL No. 2 OF 2023.

**A BILL FURTHER TO AMEND THE TELANGANA
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fourth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2023.

**Short
title
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[1]

B. 144 (RSN)

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment of Schedule VIII, Act No.5 of 2018.

2. In the Telangana Panchayat Raj Act, 2018, in Schedule VIII referred to in sections 3 and 7,-

(1) In Bhadradi Kothagudem District,-

(i) after SI.No.76, the following SI.Nos. shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
76 A	Bhadradi Kothagudem,	Bhadrachalam	Bhadrachalam	Bhadrachalam	1 to 51, 121 to 126, Part of 127, Part of 128, Part of 132	700.4	21
76 B	Bhadradi Kothagudem	Bhadrachalam	Seetharam nagar	Bhadrachalam	52 to 90	349.77	17
76 C	Bhadradi Kothagudem	Bhadrachalam	Shanti nagar	Bhadrachalam	91 to 120, Part of 121, Part of 127, Part of 128, 129 to 131, Part of 132, 133 to 207	997.00	17

(ii) after SI.No.93, the following SI.Nos. shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
93 A	Bhadradi Kothagudem	Burgampahad	Sarapaka	Sarapaka	1 to 5, 7 to 13, 146 to 223, 226 to 248, Part of 262	1732.00	17
93 B	Bhadradi Kothagudem	Burgampahad	ITC	Sarapaka	6, 14 to 35, 39 to 42, 87 to 99, 102 to 145, 224, 225, 249 to 260, Part of 262, 263	2512.18	15

(2) In Kumrambheem Asifabad District, after Sl.No.26, the following Sl.No shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
26 A	Kumrambheem Asifabad	Asifabad	Rajampet	Rajampet	1 to 34	185.7	11

STATEMENT OF OBJECTS AND REASONS

The Telangana Panchayat Raj Act, 2018 (Act No. 5 of 2018) has been enacted providing reservation of seats (wards) and offices in the Gram Panchayats, Mandal Praja Parishads and Zilla Praja Parishads in favour of members belonging to the Scheduled Tribes, Scheduled Castes on the basis of proportionate percentage of their population in the State.

Section 3 and 7 of the Act, empowers the State Legislature, by way of amendment to the Act to modify or add or alter Schedule VIII of the Act so as to form new villages and prescribe the number of elected members basing on the population of that village.

Bhadrachalam is the Headquarter of Bhadrachalam Mandal in Bhadradi Kothagudam District. Since the formation of new district, Bhadrachalam town has developed immensely and it is located on Sitarganj-Jagadapur-Vijayawada National Highway (NH 30) and surrounded by several tourist places like Sri Seetharama Chandra Swamy Temple, ITC Parnashala, Papikondalu. The Geographical area of Bhadrachalam is Ac.2047.17 gts with population 50,087 as per Census of India 2011 and the current projected population is around 80,760.

Sarapaka is situated at Burgampahad Mandal of Bhadradi Kothagudem District. Since formation of new District and because of new projects taken up by the ITC, PSPD, Sarapaka town has developed immensely. It is located on Sitarganj-Jagadapur-Vijayawada National Highway (NH 30) and Major hub of Sarapaka GP is linked with ITC Sarapaka Company employees, workers and related businesses. It is surrounded by river Godavari and serves as entrance for Sri Seetharama Chandra Swamy Temple, Bhadrachalam. The Geographical area of Sarapaka is Ac.4244.00 gts with population 20168 as per Census of India 2011 and the current projected population is 32026.

In order to achieve the goal of administrative decentralization and for effective governance, Bhadrachalam to be formed as three Gram Panchayats, namely (1) Bhadrachalam, (2) Seetharam Nagar and (3) Shanthi Nagar in Bhadrachalam Mandal of Bhadradi Kothagudem District. In view of the high inflow or migrant population because of ITC Ltd., Sarapaka Gram Panchayat to be formed as two Gram Panchayats, namely (1) Sarapaka and (2) ITC in Burgampahad Mandal of Bhadradi Kothagudem District.

Asifabad Gram Panchayat is the Headquarter of Kumrambheem Asifabad District consisting four revenue villages namely, Asifabad, Janakapur, Rajampet & Godavelly. Rajampet Village is the agency village in Kumrambheem Asifabad with small area of Ac.185.7 gts and population of 1794 as per Census of India 2011 and the current projected population is 1973. Hence it is considerable to carve out Rajampet as a separate Gram Panchayat.

At present there is no elected body in the Gram Panchayats and they are not included either in Telangana Municipalities Act, 2019 (Telangana Act No.11 of 2019) or in the Telangana Panchayat Raj Act, 2018 (Telangana Act No. 5 of 2018). They are neither Gram Panchayats nor Municipalities to look after day to day administration of these villages.

Accordingly, it has been decided to form the above villages by amending Schedule VIII of Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) suitably.

This Bill seeks to give effect to the above decision.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj & Rural
Development & RWS.

FINANCIAL MEMORANDUM

Due to creation of Bhadrachalam, Sarapaka and Rajampet Agency village as one or more Gram Panchayats by Amendment to the Schedule VIII of the Telangana Panchayat Raj Act, 2018 (Telangana Act No.5 of 2018), there will be no financial implication on the Consolidated fund of the State of Telangana.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj & Rural
Development & RWS.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding the delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj & Rural
Development & RWS.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Panchayat Raj (Amendment) Bill, 2023, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj & Rural
Development & RWS.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.